

**IN THE HIGH COURT OF KERALA AT ERNAKULAM  
PRESENT  
THE HONOURABLE MR.JUSTICE N.NAGARESH  
FRIDAY, THE 24TH DAY OF APRIL 2020 / 4TH VAISAKHA, 1942  
WP(C) TMP NO. 115 OF 2020**

**Petitioners:-**

1. P. Kunjabdulla, Aged 60 years,  
S/o. Edakkavil Mammunhi Farsana Manzil,  
P.O. Kottappuram, Neeleswaram, Kasaragod District.
2. K.N. Abdul Rasheed, Aged 58 years,  
S/o.K.P. Abdulla, Amina Manzil, P.O. Kottappuram,  
Neeleswaram, Kasaragod District.

By Advs.

Sri. S. Sanal Kumar,  
Smt. Bhavana V.  
Smt. T.J. Seema

**Respondents:-**

1. State of Kerala, Represented by the Additional  
Chief Secretary to Home Department,  
Government Secretariat, Thiruvananthapuram – 695 001.
2. Director General of Prisons,  
Prisons Headquarters, Poojappura,  
Thiruvananthapuram, Pin – 695012.
3. Superintendent of Central Prisons,  
Poojappura, Thiruvananthapuram, Pin – 695012  
Public Prosecutor, High Court of Kerala, Ernakulam – 31.

By

Government Pleader Sri.Harish

This writ petition having come up for admission on 24.04.2020, the court on the same day passed the following:

**ORDER**

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***Dated this the 24<sup>th</sup> day of April, 2020***

Learned Government Pleader takes notice for respondents 1 to 3.

There will be an interim order directing the 2<sup>nd</sup> respondent to consider Ext.P4 application submitted by the petitioner for ordinary leave, in the light of Ext.P1 Circular, especially Clause 6 thereof, and Rule 397B of the Kerala Prisons and Corruptional Services (Management) Rules, 2014, after obtaining reports from the concerned Police Stations if required. The 1<sup>st</sup> respondent shall place Exts.P2 and P4 applications before the 2<sup>nd</sup> respondent for the said purpose. A decision in this regard shall be taken in accordance with law, within a period of one week.

**N. NAGARESH, JUDGE**

**Appendix**

**Petitioner's Exhibits:**

**Ext.P1** - A true copy of the GO(Rt) No. 970/2020/Home dated 25.3.2020 issued by the Government of Kerala

**Ext.P2** - True copy of the petition dated 30.3.2020 submitted by the 1<sup>st</sup> petitioner before the Chief Minister of Kerala

**Ext.P3** - A true copy of the email communication received from the office of the Chief Minister, Government of Kerala to the 1<sup>st</sup> petitioner

**Ext.P4** – A true copy of the petition dated 30.3.2020 submitted by the 2<sup>nd</sup> petitioner before the Chief Minister of Kerala

**Ext.P5** – A true copy of the email communication received from the office of the Chief Minister, Government of Kerala to the 2<sup>nd</sup> petitioner